

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 204
IB-286/ND/2020

IN THE MATTER OF:

Rajnikant Nanubhai Kapadi

...PETITIONER

Vs.

M/s. Samtex Desinz Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 13.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

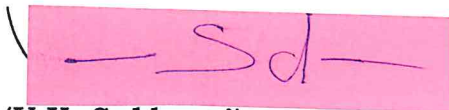
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Vinit Dubey, Proxy Counsel.

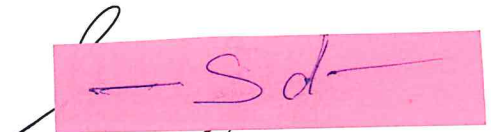
**For the Respondent/ Corporate-debtor :Mr. Anirudh Deshmukh, Mr.
Shaurya Kuthiala, Advocates.**

ORDER

Heard the submissions made by the Proxy Counsel for the Operational-creditor as well as Proxy Counsel for the Corporate-debtor. At the request of the Proxy Counsels for both the parties, the matter is adjourned to **16.02.2021**. The main Counsels are advised to be in readiness for advancing the arguments on that day.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**